

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 905 of 2020

IN THE MATTER OF:

Mohit Minerals Ltd.

....Appellant

Vs

Nidhi Impotrade Pvt. Ltd.

....Respondent

Present:

For Appellant: Mr. Mritunjay Tiwary, Advocate.

For Respondent:

O R D E R
(Through Virtual Mode)

07.12.2020: Despite service of notice upon Respondent through ordinary mode as also electronic mode viz. email, there is no appearance on its behalf. Appearance of Respondent is awaited.

It will be open to the Respondent to file reply affidavit within three weeks, if it so chooses, with advance copy provided to learned counsel for the Appellant, who may file rejoinder thereto within one week thereof.

List the matter 'for admission (after notice)' on **8th January, 2021.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

am/gc